

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

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O A NO. 470/94

Jagdishshankar S. Pandey

..Applicant

V/s

Union of India & another

..Respondents

Coram: Hon.Shri B. S. Hegde, Member(J)
Hon.Shri N.K. Verma, Member(A)

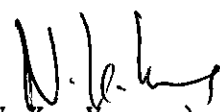
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ORAL JUDGMENT:
(Per: B S Hegde, Member [J])

DATED: 25.4.1994

Heard Mr. G.D. Samant, counsel for the applicant.
The applicant has challenged the impugned orders passed
by the Disciplinary Authority dated 8.1.1989, and
Appellate Authority's order dated 16.10.1989 and also
the Revising Authorities order dated 17.9.1992.

The applicant has filed a Miscellaneous Applica-
tion (M.P. No. 414/94) for condonation of delay in filing
the Original Application. We have perused the M.P. for
condonation of delay. However, we are not convinced
with the reasons adduced in the Miscellaneous Application .

The Original Application admittedly is a belated one
and hence the O.A. is dismissed on the ground of limita-
tion with no order as to costs.


(N.K. Verma)
Member(A)


(B.S.Hegde)
Member(J)